

SPECIAL BENCH

(K-2)

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

I.A. (IB) No.790/KB/2020

In

CP(IB) No.1228/KB/2019

Present: 1. Hon'ble Member(J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri H.C. Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd SEPTEMBER, 2020, 10:30 A.M

Name of the Company	INDUS CONTAINER LINES PVT. LTD. Vs. TWO WAY CONTAINER LINES PVT. LTD.		
Under Section	12A/ 7IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel appeared through video conference:

1. Mr. Avshek Guha, Advocate] For the RP

ORDER

1. Ld. Counsel for the Resolution Professional (RP) appeared.
2. IA(IB) No. 790/KB/2020 is filed u/s. 12A of the Insolvency and Bankruptcy Code, 2016 for withdrawal of CP)IB) No.1228/KB/2019 on ground of settlement. It is seen from the records that the CoC in its 2nd meeting held on 17/08/2020 by 100% voting share has passed the resolution for withdrawal of the proceeding. Proceeding stands withdrawn and disposed of.
3. It is submitted that the fees of the RP have already been paid and if anything remains the Financial Creditor undertakes to clear the same.
4. With this observations the IA(IB) No. 790/KB/2020 stands disposed of.
5. The Registry is directed to send e-mail copy of the order forthwith to all the parties inclusive of the Counsel.
6. Certified copy of this order, if applied for, be issued upon compliance with all requisite formalities.

**(Harish Chander Suri)
Member (Technical)**

**(Madan B. Gosavi)
Member (Judicial)**